


FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR PANSY CONSTRUCTIONS PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES WITH OWN OR LEASED PROPERTY AT DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	PANSY CONSTRUCTIONS PRIVATE LIMITED PAN: AADCP9476B CIN: U70109DL2006PTC149752
2.	Address of the registered office	F. No-78-C, PKT D-2, Kondali, Gharoli, Mayur Vihar Phase- III, Delhi- 110096
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Available
5.	Installed capacity of main products/ services	Not Applicable.
6.	Quantity and value of main products/ services sold in last financial year	F.Y 2022-23: Nil F.Y 2021-22: Rs. 3,26,92,502/-
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought through email at: cirp.pansy@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought through email at: cirp.pansy@gmail.com
10.	Last date for receipt of expression of interest	27.11.2023
11.	Date of issue of provisional list of prospective resolution applicants	02.12.2023
12.	Last date for submission of objections to provisional list	07.12.2023
13.	Date of issue of final list of prospective resolution applicants	12.12.2023
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14.12.2023
15.	Last date for submission of resolution plans	15.01.2024
16.	Process email id to submit Expression of Interest	cirp.pansy@gmail.com



Vijender Kumar Jain

Regd No: IBBI/IPA-001/IP-P-01581/2022-2023/14151

RZ-12A, Raj Nagar Part-1, Near Delhi Jain Public School Palam, Delhi- 110045

For Pansy Constructions Private Limited

Date: 11.11.2023 and Place: Delhi

NORTHERN RAILWAY
Tender Notice No. 01/2023-24 Dated: 10.11.2023
Invitation of Tenders through E-Procurement system.

Principal Chief Materials Manager, Northern Railway, ETD/Store Depot/Ludhiana for and on behalf of President of India, Invites tenders through e-procurement system for the supply of the given below items:

S.No.	Tender No.	Description	Quantity	Due on
1	70235178A	DG Set 250KVA Capacity: 250KVA with AMF PANEL as per attached PCEE/NR specification.	01 Nos.	29.11.2023

Note: Above tenders with detailed description are uploaded on IREPS site i.e. www.ireps.gov.in. The firm, who desires to participate against e-tenders, is advised to electronically register themselves on the above website for which they would require to have a class-III digital certificate from certifying Agencies authorized under IT Act-2000 by Govt. of India. Manual offers against e-tenders will not be accepted.

SERVING CUSTOMERS WITH A SMILE 3533/23

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PANSY CONSTRUCTIONS PRIVATE LIMITED
OPERATING IN REAL ESTATE ACTIVITIES WITH OWN OR LEASED PROPERTY AT DELHI
(Under sub-regulation 1(1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN/CIN/LLP No. **PANSY CONSTRUCTIONS PRIVATE LIMITED**
PAN: AADCP9476B
CIN: U7109DL2006PTC149752
- Address of the registered office F, No-78-C, PKT D-2, Kondali, Gharoli, Mayur Vihar Phase-III, Delhi-110096
- URL of website Not Available
- Details of place where majority of fixed assets are located Not Available
- Installed capacity of main products/ services Not Applicable.
- Quantity and value of main products/ services sold in last financial year FY 2022-23: Nil
FY 2021-22: Rs. 3,26,92,502/-
- Number of employees/ workmen Nil
- Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought through email at: cimp.pansy@gmail.com
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Details can be sought through email at: cimp.pansy@gmail.com
- Last date for receipt of expression of interest 27.11.2023
- Date of issue of provisional list of prospective resolution applicants 02.12.2023
- Last date for submission of objections to provisional list 07.12.2023
- Date of issue of final list of prospective resolution applicants 12.12.2023
- Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 14.12.2023
- Last date for submission of resolution plans 15.01.2024
- Process email id to submit EOI cimp.pansy@gmail.com

Sd/-
Vijender Kumar Jain
Regd No: IBB/IPA-001/JP-P-01581/2022-2023/14151
RZ-12A, Raj Nagar Part-1, Near Delhi Jain Public School, Patam Delhi-110045
For Pansy Constructions Private Limited
Date: 11.11.2023 and Place: Delhi

PRO CLB GLOBAL LIMITED
(FORMERLY PROVESTMENT SERVICES LIMITED)
CIN: L74899DL1994PLC058964
Regd. Office: 5/34, Pusa Road, Third Floor, Karol Bagh, New Delhi-110005
E-mail: deepika.proclbglobal@gmail.com, Website: www.proclbglobal.com, Tel: 9582325860

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2023

Script Code : 540703

Sl. No.	Particulars	(Figures in Lacs)					
		Quarter Ended			Half Year Ended		
		30.09.2023	30.06.2023	30.09.2022	30.09.2023	30.09.2022	31.03.2023
		(Un-audited)	(Un-audited)	(Un-audited)	(Un-audited)	(Un-audited)	(Audited)
1.	Total Income from Operations	15.96	17.76	25.98	33.72	51.54	90.67
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	6.24	9.09	(76.83)	15.33	(77.11)	(128.35)
3.	Net Profit / (Loss) for the period before tax (after Exceptional &/or Extraordinary items)	6.24	9.09	(76.83)	15.33	(77.11)	(128.35)
4.	Net Profit / (Loss) for the period after tax (after Exceptional &/or Extraordinary items)	4.56	6.95	(31.73)	11.51	(27.11)	(87.11)
5.	Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after tax) and Other Comprehensive Income (after tax)	4.56	6.95	(31.73)	11.51	(27.11)	(87.11)
6.	Equity Share Capital	510.30	510.30	510.30	510.30	510.30	510.30
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	-
8.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)- 1. Basic : 2. Diluted:	0.09 0.09	0.14 0.14	(0.62) (0.62)	0.23 0.23	(0.53) (0.53)	(1.71) (1.71)

Notes:

- The above results were reviewed by the Audit Committee and approved by the Board of Directors at their respective meeting held on 10.11.2023.
- The number of investors complaints at the beginning of the quarter - Nil, received - Nil, disposed off - Nil & lying unresolved at the end of quarter - Nil
- The above Unaudited Financial Results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under the Section 133 of the Companies Act, 2013 read with rules made thereunder.
- As per IND-AS 108, Operating Segments have been defined based on the regular review by the Companies Chief Operating Decision maker to assess the performance of each segment and to make decision about allocation of resources. The Company's business activities fall within single Primary Business Segment. Accordingly, Disclosure under IND-AS 108, Operating Segments are not required to be made.
- Previous year quarter figure has been regrouped / re arranged wherever required.
- The above unaudited standalone/Half Yearly Financial results were, subjected to limited review by statutory auditors of the Company, reviewed by Audit Committee and approved by the Board of Directors at its meeting 10th November, 2023. The review report of the Statutory Auditors is being filed with BSE.
- The Company has not started the new business activity; therefore there is no generation of revenue from the said new activity after the change of name of the Company.

For **PRO CLB GLOBAL LIMITED**
Formerly Provestment Services Limited
Sd/-
Praveen Bhatia
(Whole Time Director)
DIN: 00147498

Date: 10.11.2023
Place: New Delhi

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-I, DELHI,
4F FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI - 110001.

R. C. No. 222/2019 in OA/73/2016
KOTAK MAHINDRA BANK LTD. VS MIS. M/S GREAT INDIAN CRAFTSMAN HOSPITALITY PVT. LTD
PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

CD1: M/S GREAT INDIAN CRAFTSMAN HOSPITALITY PVT. LTD K-8042 MATA CHOWK MAHIPALPUR VASANT KUNJ ROAD NEW DELHI-110037
CD2: SHANUMOD SHARMA D-305 A LABURANUM APARTMENT SUSHANT LOK GURGOAN HARYANA
CD3: SMT ANUROOPA BASAVARAJU K-8042 MA TA CHOWK MAHIPALPUR VASANT KUNJ ROAD NEW DELHI
CD4: SH RAJINDER GUPTA BLOCK A 2 THE WORLD SPA SECTOR 30 AND 40 GURGOAN, HARYANA
CD5: SH SHARATH B SHIVASHANKAR NO 22 POONAM PLACE G-1 II STAGE 5 MAIN KHB COLONY BASWESHWARNAGAR BANGLORE 560079
CD 6: MS APRAAUTO INDIA PVT LTD K-80 HAUZ KHAS ENCLAVE NEW DELHI

1. Whereas Recovery Certificate No. 222/2019 in OA No 73/2016 dated 04.07.2019 a sum of Rs. 3,10,33,430/- along with pendent elite and future interest @ 13.35 % p.a plus penal interest @ 2% compounded with monthly interest from 19.01.2016 till realization from the Certificate Debtors together with costs and charges as per recovery certificate And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

2. Notice is hereby given that in absence of any order of postponement, the property/properties as under shall be sold by e-auction and bidding shall take place through "On line Electronic Bidding" through the website <https://www.banksauctions.com> on 22.12.2023 between 12.00 pm and 01.00 pm with extensions of 10 minutes duration after 01.00pm, if required.

Description of property	Reserve Price	EMD
Property bearing no. 401, Swiss Town, Sadanahalli, Kasababoli, Devanahalli, Bangalore 562157	Rs. 2,20,50,000/-	Rs. 23,00,000/-

3. The EMD shall be paid through Demand Draft/Pay Order in favor of Recovery Officer, DRT-I, Delhi-A/C R.O. No. 222/2019 along with self-attested copy of identity (voter I-card/Driving license/passport) which should contain the address for future communication and self-attested copy of PAN Card must reach to the Office of the Recovery Officer, DRT-I, Delhi latest by 19.12.2023 before 5.00 PM in AUCTION BID FORM as enclosed.

4. The EMD received thereafter shall not be considered. The said deposit be adjusted in the case of successful bidders. The unsuccessful bidder shall take return of the EMD directly from the Registry, DRT-I, Delhi after receipt of such report from the e-auction service provider/bank/financial institution on closure of the e-auction sale proceedings.

5. The envelope containing EMD should be super-scribed "R.C.No.222/2019" along with the details of the sender i.e. address, e-mail ID and Mobile Number etc.

6. Prospective bidders are required to register themselves with the portal and obtain user ID/password well in advance which is mandatory for bidding in above e-auction from M/s C1 India Pvt. Ltd. 3rd Floor, Plot No. 68, Sector-44, Gurgaon, Haryana, contact person Mr. Vinod Chauhan-98138-67931, Email: delhi@c1india.com and support@banksauctions.com. Helpline No. +91-124-4302020/2021/2022/2023/2024. Support Mobile No's +91-7291981124/25/26. Details of Concerned Bank officers/Help line numbers etc. are as under:

Name and Designation	Email & Phone Nos.
Shri Dipanshu Singh and Shri Varun Vedesagar	Mobile No. 9953965199 and 7829433605

7. What is proposed to be sold are the rights to which the Certificate Debtors are entitled in respect of the properties. The properties will be sold along with liabilities, if any. The extent of the property/properties shown in the proclamation is as per the Recovery Certificate schedule. Recovery officer shall not be responsible for any variation in the extent due to any reason. The property will be sold on "as is where is" and "as is what is" condition. Intending bidders are advised to peruse copies of title deeds available with the bank and also check the identity and correctness of the property details, encumbrances, etc.

8. The property can be inspected by the prospective bidders before the date of sale for which the above named officer of the bank may be contacted.

9. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

10. EMD of unsuccessful bidders will be received by such bidders from the Registry of DRT-I, on identification/production of Identity proof viz., PAN Card, Passport, Voter's ID, Valid Driving License or Photo Identity Card issued by Govt. and PSUs. Unsuccessful bidders shall ensure return of their EMD and, if not received within a reasonable time, immediately contact the Recovery Officer-I, DRT-I, Delhi/Registry, DRT-I, Delhi or the Bank.

11. No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

12. The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and rules made thereunder and to the further following conditions: The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

13. The amount by which the biddings are to be increased shall be in multiple of Rs. 1,00,000 (Rupees One Lakh only). In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.

14. The Successful/Highest Bidder shall be declared to be the purchaser of any lot provided that further that the amount bid by him is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.

15. Successful/highest bidder shall have to prepare DD/Pay order for 25% of the sale proceeds favoring Recovery Officer, DRT-I, Delhi, A/C R.C. No.222/2019 next working days after close of e-auction and after adjusting the earnest money (EMD) and sending/ depositing the same in the office of the Recovery Officer so as to reach within 3 days from the close of e-auction failing which the earnest money (EMD) shall be forfeited.

16. The Successful/Highest Bidder shall deposit, through Demand Draft/Pay Order favoring Recovery Officer, DRT-I, Delhi A/C R.O. No. 222/2019, the balance 75% of the sale proceeds before the Recovery Officer, DRT-I on or before 15th day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day along with the poundage fee @ 2% up to Rs 1,000 and @ 1% on the excess of such gross amount over Rs 1000/- in favor of Registrar, DRT-I Delhi. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above.)

17. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

18. EMD and subsequent demand drafts payable by such successful auction purchaser is to be collected by the Authorized Officer of CH Bank from the registry, DRT-I, Delhi, who will be responsible for keeping the EMD of such successful bidder and remaining amount payable for such sale payable within 15 days in FDR form for a period of 45 days initially, in auto renewal mode and a copy of such FDRs is also to be filed before this forum for records. Bank shall be responsible for loss of interest (if any) on failure in collecting and depositing the amount paid. On confirmation of sale by this forum interest on EMD and subsequent payment of such sale shall accrue in the RC account and any claim by such successful auction purchaser for such interest on bid amount/EMD shall not be entertained.

19. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

20. EMD and subsequent demand drafts payable by such successful auction purchaser is to be collected by the Authorized Officer of CH Bank from the Registry, DRT-I, Delhi who will be responsible for keep the EMD of such successful bidder and remaining amount payable for such sale payable within 15 days in FDR form for a period of 45 days initially, in auto renewal mode and a copy of such FDRs is also to be filed before this forum for records. Bank shall be responsible for loss of interest (if any) on failure in collecting and depositing the amount paid. On confirmation of sale by this forum interest on EMD and subsequent payment of such sale shall accrue in the RC account and any claim by such successful auction purchaser for such interest on bid amount/EMD shall not be entertained.

SCHEDULE OF PROPERTY

Description of the property to be sold with the names of the Co-owners where the property belongs to the defaulter and any other person as Co-owners	Revenue Assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value
Property bearing No. 401, Swiss Town, Sadanahalli, Kasababoli, Devanahalli, Bangalore - 562157		No information received.	

Given under my hand and seal on 02.11.2023. (Rajesh Kumar)
Recovery Officer, DRT-I, Delhi

PTC INDUSTRIES
ASPIRE • INNOVATE • ACHIEVE

CIN: L27109UP1963PLC002931
Registered Office: Advanced Manufacturing & Technology Centre, NH-25A, Sarai Sahjadi, Lucknow, Uttar Pradesh - 227101, India
Ph: +91 522 7111017, Fax: +91 522 7111020, Web: www.ptcil.com email: ptc@ptcil.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND PERIOD ENDED 30 SEPTEMBER, 2023

(Rs. in lacs except per share data)

Sl. No.	Particulars	STANDALONE		CONSOLIDATED	
		3 months ended 30 September 2023	Year to date figures for current period ended 30 September 2023	3 months ended 30 September 2023	Year to date figures for current period ended 30 September 2023
1.	Total income	5,602.54	13,049.14	6,028.44	13,470.07
2.	Total expenses	4,873.60	11,078.52	4,978.15	10,933.49
3.	Profit before tax (1-2)	728.94	1,970.62	1,050.29	2,536.58
4.	Total tax expense	181.19	497.32	236.59	594.97
5.	Profit for the period (3-4)	547.75	1,473.30	813.70	1,941.61
6.	Total other comprehensive income	(1.84)	(3.67)	(1.94)	(3.88)
7.	Total comprehensive income for the period (comprising profit and other comprehensive income for the period) (5+6)	545.91	1,469.63	811.76	1,937.73
8.	Paid-up equity share capital (₹ 10 per share)	1,356.23	1,356.23	1,356.23	1,356.23
9.	Other equity as per balance sheet				
10.	Earnings per share (Face value of ₹ 10/- each): (a) Basic* (b) Diluted*	4.05 3.96	10.95 10.73	6.02 5.88	14.43 14.22

Note:
The above is an extract of detailed financial result for the quarter ended and half year ended on September 30, 2023 filed with the stock exchange under regulation 33 of Securities and Exchange Board of India, (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full details of above result is available on the website of stock exchange i.e. www.bseindia.com, www.nseindia.com and the website of the company i.e. www.ptcil.com.

For and on Behalf of Board of Directors
Sd/-
(Sachin Agarwal)
Chairman & Managing Director

Place : Lucknow
Date : 10.11.2023

NORTHERN RAILWAY
Tender Notice No. 68/2023-2024 Dated: 10.11.2023
Invitation of Tenders through E-Procurement system

Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S. N.	Tender No.	Brief Description	Qty.	Closing Date
01	07231325A	EP BRAKE UNIT FOR MOTOR/TRAILER COACH	37 NOS	30.11.2023
02	09232121A	STRIKER CASTING WEAR PLATE	21916 NOS	30.11.2023
03	07230349	OVER HAULING KIT FOR DUMP VALVE	861 SET	07.12.2023
04	16230376A	HYDRAULIC MOTOR FOR 700 HP	63 NOS	08.12.2023
05	19232345	RESISTOR GRID ELEMENT ASSEMBLY	712 NOS	18.12.2023
06	07230011	ALUMINIUM AXLE BOX FRONT COVER	6703 NOS	29.12.2023
07	07230117E	BODY SIDE WINDOW ASSEMBLY	395 NOS	13.02.2024

NOTE - 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No Manual offer will be entertained.

SERVING CUSTOMERS WITH A SMILE 3520/2023

ANNA INFRASTRUCTURES LIMITED
CIN : L65910UP1993PLC070612
Regd. Office: SHOP NO. 1 & 3, E-14B, FIRST FLOOR, SHANTA TOWER, SANJAY PLACE, AGRA - 282002.

UN-AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED 30th SEPTEMBER 2023

(Rs in Lacs)

Particulars	3 months ended (30/09/2023)	Year to Date figures	Previous 3 months ended (30/06/2023)	Previous accounting year ended (31/03/2023)
	1 Total Income from Operations (Net)	95.42	138.71	43.29
2 Net Profit / (Loss) from ordinary activities before tax	48.68	69.19	20.51	29.49
3 Net Profit / (Loss) from ordinary activities before Extra Ordinary Items) tax (after	48.68	69.19	20.51	29.49
4 Net Profit / (Loss) from ordinary activities after tax (after Extra Ordinary Items)	36.35	51.72	15.37	22.88
5 Equity Share Capital	380.00	380.00	380.00	380.00
6 Reserves (Excluding Revaluation Reserves)	N.A.	N.A.	N.A.	576.88
7 Earnings Per Share (EPS) (in Rs.) (a) EPS - Basic & Diluted before Extraordinary Items (b) EPS - Basic & Diluted after Extraordinary Items	0.96 0.96	1.36 1.36	0.40 0.40	0.60 0.60

Note : The above is an extract of detailed format of standalone Financial Results for the quarter and half year ended September 30th, 2023 filed with the stock exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations 2015. The full format of the Standalone Financial Results for the quarter ended June 30th, 2023 are available on the Stock Exchange Website (www.bseindia.com)

For and on behalf of
Anna Infrastructures Limited
Sd/-
(ANIL KUMAR AGARWAL)
Whole Time Director

Place : Agra
Date : 10th November 2023

STAR CEMENT LIMITED
CIN : L26942ML2001PLC006663
Regd. Office : Vill.: Lumshnong, PO: Khaliehriat, Dist. East Jaintia Hills, Meghalaya - 793210
Phone: 03655-278215, Fax: (033)22483539
Email: investors@starcement.co.in; website: www.starcement.co.in

Extract of Unaudited Financial Results for the Quarter /Half year ended 30th September, 2023

(₹ in Lacs)

Particulars	STANDALONE						CONSOLIDATED					
	Quarter ended 30.09.2023 Unaudited	Quarter ended 30.06.2023 Unaudited	Quarter ended 30.09.2022 Unaudited	Half year ended 30.09.2023 Unaudited	Half year ended 30.09.2022 Unaudited	Year ended 31.03.2023 Audited	Quarter ended 30.09.2023 Unaudited	Quarter ended 30.06.2023 Unaudited	Quarter ended 30.09.2022 Unaudited	Half year ended 30.09.2023 Unaudited	Half year ended 30.09.2022 Unaudited	Year ended 31.03.2023 Audited
Total Income from Operations	60,747.15	77,843.44	60,320.71	1,38,590.59	1,26,896.62	2,73,415.39	59,102.88	76,920.27	60,682.80	1,36,023.15	1,28,609.64	2,75,692.95
Net Profit/(Loss) for the period (before tax, exceptional items and or Extraordinary items)	5,881.33	7,678.81	3,713.00	13,560.14	10,153.17	24,884.16	6,506.82	10,395.97	4,904.11	16,902.79	15,420.80	37,966.75
Net Profit/(Loss) for the period (before tax, after exceptional items and or Extraordinary items)	5,881.33	7,678.81	3,713.00	13,560.14	10,153.17	24,884.16	6,506.82	10,395.97	4,904.11	16,902.79	15,420.80	37,966.75
Net Profit/(Loss) for the period (after tax, exceptional items and or Extraordinary items)	3,673.20	5,409.12	2,355.33	9,082.32	6,486.85	16,402.05	4,066.95	9,325.54	3,105.70	13,392.49	9,861.23	24,760.41
Total Comprehensive Income for the period (comprising profit/(loss) for the period after tax and other comprehensive income after tax)	3,541.41	5,416.85	2,344.92	8,958.26	6,477.02	16,432.99	3,937.56	9,330.29	3,089.73	13,267.85	9,840.84	24,794.17
Paid up Equity Share Capital (Face Value of ₹ 1/- each)	4,041.80	4,041.80	4,041.80	4,041.80	4,041.80	4,041.80	4,041.80	4,041.80	4,041.80	4,041.80	4,041.80	4,041.80
Earnings Per Share (of ₹ 1/- each) (Not annualised)												
-Basic (₹)	0.91	1.34	0.58	2.25	1.60	4.06	1.01	2.31	0.77	3.31	2.44	6.13
-Diluted (₹)	0.91	1.34	0.58	2.25	1.60	4.06	1.01	2.31	0.77	3.31	2.44	6.13

NOTES TO FINANCIAL RESULTS:

- The above financial results have been prepared in accordance with Indian Accounting Standard (IND AS) prescribed under section 133 of the Companies Act, 2013 read with relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015 (as amended). The above results were reviewed by the Audit Committee and approved by Board of Directors at their respective meeting held on 9th November, 2023. The same has been reviewed by the Statutory Auditors of the Company who have expressed an unmodified opinion thereon.
- The Consolidated results include results of its subsidiaries Star Cement Meghalaya Limited (SCML), Megha Technical & Engineers Private Limited (MTEPL), Meghalaya Power Limited (MPL), NE Hills Hydro Ltd. (NEHL), Star Century Global Cement Private Limited (SCGPL), Star Cement (I) Limited (SCL) and Star Cement North East Limited (SCNEL). In the Board meetings held on 2nd February, 2023, the respective Board of Directors of SCML, MTEPL, MPL & NEHL had approved a proposal of amalgamation of MTEPL, MPL & NEHL into SCML with effect from 1st April, 2023. Necessary actions by the respective companies for the requisite approvals has been initiated. In view of pending approval, no impact of such amalgamation has been carried out in the consolidated results.
- Segment Reporting as required under Ind AS -108 "Operating Segments" has been discontinued from the current year, as the Company is primarily engaged in business of Cement and Cement related products and the separate reporting criteria of such IND AS is no longer met.
- Deferred Tax for the quarter ended 30th September, 2023 and half year ended 30th September, 2023 consolidated results includes Rs. 1930.59 lakhs towards Deferred Tax Assets recognized by a Subsidiary Company on timing difference in respect of Property Plant & Equipment which was not recognised earlier during tax holiday period as a matter of prudence. The same had been recognised in the quarter ended 30th June, 2023 based on the profitability projections of the such subsidiary and the management is confident to utilize the same against the taxable profits in future periods.
- Figures of the previous period/year have been regrouped and reclassified to confirm to the classification of current period, wherever necessary.
- The above is an extract of the detailed format of quarterly/annual financial results filed with the Stock exchange under Regulation 33 of the LODR Regulations. The full format of the quarterly and yearly financial results are available on the Stock Exchange websites - www.nseindia.com and www.bseindia.com and also on the Company's website - www.starcement.co.in.

Date : 9th November, 2023
Place: Kolkata

By order of the Board
For Star Cement Limited
Sd/-
Sajjan Bhajanka
Chairman

